

permanent. The employees who have been working there since 1982, are not getting work now. The decision of Patna Highcourt which has come into force in Patna Division, is not being implemented in Rampur. They should be given work and I read out their demands.

[English]

No curtailment of Posts; Immediate filling up of all vacancies; immediate departmentalisation of seasonal work-charged staff; fix the job period of seasonal staff not less than four and a half months; promotion to all eligible regular-work-charged employees; proportionate bonus and medical facilities to seasonal staff; Government accommodation for site office and its staff with drinking water facilities; security arrangement should be made for the employees and material at the site. Ensure eight-hour duty to all staff in every work spot; This is my submission.

[Translation]

SHRI MAHAVIR LAL BISHVAKARMA (Hazaribagh) : Hon'ble Chairman in my constituency there is Barkakana one of the field of CCL wherein Gorkunda colliery and one other colliery nearby got fire. Huge quantity of coal is burning in this fire resulting in poisonous gases. It is densely populated area which has perceived a crisis looming large.

No action is being contemplated in this regard due to the prevailing corruption. I would request you that problem may be solved by considering the matter.

SHRI NANDKUMAR SAI (Raigarh) : Hon. Chairman, Sir, in the area adjoining Garhwa district of Bihar, in the eastern border of Madhya Pradesh, Raigarh and Sarguja areas had to bear the brunt of the calamity Naxalites from Bihar are creating spree unrest and resorting to frenzy of violence in that area. Through you, I would like to attract the attention of the Government to the sequence of incidents, which culminated there on 10th June. In Bargarh started genocide.

The house of a person, named as Parasnath Gupta was set at fire, he was gunned down. In Bandu village, Haaji was also gunned down, they set in many houses fire and still unrest is prevailing there in the entire Raigarh, and in some parts of Sarguja and Bilaspur. The entire law and order machinery has crippled. People are perforce seeking exodus from there, naxalites are also coming there, therefore terror and fear prevades the entire belt.

Through you, I would like to request the Government, and the Home Minister that he should direct the Government to keep watch on the terrorists and naxalites, who are entering into the Eastern areas of Madhya Pradesh, which are adjacent to the Bihar and spreading unrest there. The State Government as well as the Central Government should note their names and where about, such as who is coming, and from where with a view to keep these naxalites

and terrorists away from the area so that law and order situation can be maintained.

MR. CHAIRMAN : Shri Krishan Lal Sharma.

SHRI PUNNULAL MOHLE (Bilaspur) : Hon. Chairman, Sir, it was my turn and my name had also been called.

SHRI RAM NAIK (Mumbai East) : You were supposed to give an opportunity to Shri Rudy.

MR. CHAIRMAN : When his name was called, he was not available. Now rule 377 has been prevailing. His name was called but he was not here at that point of time. Now rule 377 is in vogue. Zero hour is prolonged for two hours.

You please speak(Interruptions) you were not available. Your name was called, it is your fault. When you were not present, then what could we do. It is your fault

.....(Interruptions)

SHRI PUNNU LAL MOHLE : I have been waiting since morning.

MR. CHAIRMAN : You have given the notice to speak after 10 o' clock. If you are waiting then, what to do. I have seen, you have given the notice to speak after 10 o' clock. No one is left in the list to speak.

13.59 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to take effective steps to check atrocities against women and children particularly in Delhi**

[Translation]

SHRI KRISHAN LAL SHARMA (Outer Delhi) : Mr. Chairman, presently the incidents of adultery forcible and forcible deflowering of innocent girls and women taking place in Delhi and their sad and helpless description being published in the newspapers. It is clear from the report of Delhi women commission that in Delhi maximum atrocities are being imposed on the women and the girls.

It is not possible to compensate the social stigma and mental trauma of such criminal assault on the girls and women. Their parents also feel victimised by such accidents.

Yesterday, I have a request with the Government for checking the heinous incidents of rape, the hearing of the suits related to the rape may be taken at the priority and without any further delay and the culprits may be punished rigorously at the earliest. Special courts may also be